

ITEM NO.1504

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 8075/2025

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 09-01-2025
IN CRMA NO. 7768/2024 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD]

YOGENDRA PAL SINGH

PETITIONER(S)

VERSUS

RAGHVENDRA SINGH ALIAS PRINCE & ANR.

RESPONDENT(S)

IA NO. 125125/2025 - EXEMPTION FROM FILING O.T.

Date : 28-11-2025 This matter was called on for pronouncement of
judgment today.

For Petitioner(s) : Mrs. Ruchi Kohli, Sr. Adv.
Mr. Shyam Singh Chauhan, Adv.
Mr. A.Dayl, Adv.
Mr. Rishabha Panchal, Adv.
Mr. Vijay Kumar Pandey, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Ankit Agrawal, Adv.
Mr. Raj Singh Rana, AOR

For Respondent(s) : Mr. Gaurav, AOR
Mr. Adarsh Upadhyay, AOR

Mr. Adarsh Upadhyay, AOR
Mr. Ajay Singh, Adv.
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.
Mr. Ankur Agnihotri, Adv.
Mr. Kanik N Jindal, Adv.

Hon'ble Mr. Justice R.Mahadevan has pronounced
the judgment of the Bench comprising Hon'ble Mrs.
Justice B.V.Nagarathna and his Lordship.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)